

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 92/MP/2023**

**With IA No. 24/2023**

Subject : Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujarat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Commission through its Order dated 3.1.2023 in Petition No. 128/MP/2022.

Petitioner : Tata Power Company Limited

Respondents : Gujarat Urja Vikas Nigam Limited and 2 others

Date of Hearing: **28.10.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present: Ms. Shubhi Sharma, Advocate, TPCL  
Shri Tushar Srivastava, Advocate, TPCL  
Shri Divyansh Kasana, Advocate, TPCL  
Shri Samprati Singh, Advocate, TPCL  
Shri M.G. Ramachandran, Senior Advocate, GUVNL  
Ms. Ranjitha Ramachandran, Advocate, GUVNL  
Ms. Srishti Khindaria, Advocate, GUVNL  
Shri Anand K. Ganesan, Advocate, GUVNL  
Ms. Swapna Seshadri, Advocate, GUVNL  
Shri Parth Bhalla, Advocate, GUVNL  
Shri Amal Nair, Advocate, Rajasthan Discoms  
Ms. Shivani Verma, Advocate, Rajasthan Discoms

**Record of Proceedings**

Due to paucity of time, the hearing of the matter was adjourned.

2. The matter shall be listed for hearing at **2:30 p.m.** on **8.11.2024** along with Petition No. 117/MP/2023.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

